

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-502
IB-27/ND/2022
IA/647/2024

IN THE MATTER OF:

Vishnu Vaibhav Industries Pvt. Ltd.

.....Applicant

Vs.

ATS Infrastructure Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 15.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Heard the submissions made by the Ld. Counsel on behalf of the Financial Creditor and Ld. Counsel on behalf of the Corporate Debtor. Both the sides may file their written submissions along with judicial decisions, if any, within a period of 10 days. List the matter on **16.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)